

(2025) 11 P&H CK 0042

Punjab And Haryana HC

Case No: Civil Writ Petition No. 32592 Of 2025 (O&M)

Shingara Singh
Chopra

APPELLANT

Vs

State Of Punjab And
Others

RESPONDENT

Date of Decision: Nov. 14, 2025

Hon'ble Judges: Deepinder Singh Nalwa, J

Bench: Single Bench

Advocate: B.S. Randhawa

Final Decision: Disposed Of

Judgement

Deepinder Singh Nalwa, J

1. In the present writ petition, the petitioner is praying for issuance of a writ in the nature of mandamus directing the respondents to release all the service and pensionary as well as other financial benefits of the petitioner.

2. Learned counsel for the petitioner submits that although the claim of the petitioner for grant of retiral benefits has been accepted but the same has not been released.

3. Learned counsel for the petitioner, on instructions from the petitioner, submits that he will be satisfied if a direction is given to respondent No.2 to decide the legal notice dated 15.07.2025 (Annexure P-4) served by the petitioner in a time-bound manner.

4. Notice of motion.

5. Ms. Neha Sonawane, learned Deputy Advocate General, Punjab, accepts notice on behalf of respondents and she does not oppose the prayer made by learned counsel for the petitioner.

6. In view of the above and without commenting upon the merits of the case, the present petition is hereby disposed of with a direction to respondent No.2 to consider and decide the legal notice dated 15.07.2025 (Annexure P-4), served by the petitioner within a period of 02 months from the date of receipt of certified copy of this order.

7. Pending application(s), if any, shall also stand(s) disposed of.